

[श्री ओम प्रकाश त्यागी]

मैं जानना चाहता हूँ कि जब नक्सलाइट गतिविधियों के बारे में इतनी जानकारी है कि वह देश के विरुद्ध विद्रोह कर रहे हैं—मैं इस बात से सहमत हूँ कि उन गरीब लोगों को जमीन मिले, वहाँ लैंड रिफार्म हो, और यह भारतीय संविधान के अनुसार हो सकता है, इस में कोई दिक्कत नहीं है, लेकिन पाकिस्तान और चाइना की ओर से इस देश में विद्रोह की ज्वाला प्रज्वलित हो यह ठीक नहीं है—क्या नक्सलाइट पार्टी पर और उन के आन्दोलन पर, जैसा डी० एम० के सरकार के मुख्य मंत्री ने प्रार्थना की है और सिफारिश भी की है, सरकार भारतवर्ष की सुरक्षा का ध्यान रखते हुए प्रतिबंध लगायेगी?

श्री रवि राय : इस से यह ज्यादा बढ़ेगा ।

श्री ओम प्रकाश त्यागी : यह आप का विचार हो सकता है ।

श्री स० नो० बनर्जी : विद्युत् कीजिये ।

श्री ओम प्रकाश त्यागी : मैं विद्युत् नहीं करूंगा (व्यवधान) ।

अभी जैसा गृह मंत्री महोदय ने कहा है, नागालैंड, असम और बंगाल गवर्नमेंट्स के लिये यह बहुत बड़ी समस्या हो गई है । इस लिये उन के रसोसैज को देखते हुए और भारतवर्ष की सुरक्षा को देखते हुए क्या सरकार इन तीनों गवर्नमेंटों को उन के को-आपरेशन से, इस समस्या का मुकाबला करने के लिये, कितनी पुलिस बढ़ानी पड़ेगी और क्या सहयोग चाहिये इस को देखते हुए, कोई विशेष सहायता देने की व्यवस्था करेगी?

SHRI Y. B. CHAVAN : About the latter part of the question which is really speaking the most important question, whether the Government will be willing to give assistance in the form of police assistance etc. to some of these areas which appear to be the sectors which are likely to be affected and which are important and strategic areas, I would like to assure the House, as I have already stated in my statement, that Government is always willing to give whatever assistance they

would need in the form of police assistance, etc. About opening up these areas by building roads and other communications, for the last two years, this question has been emphasized in action and in Mizo and Manipur areas certain communications have been built.

About banning any party, I have expressed the difficulties.

An HON. MEMBER : Naxalite is no party.

SHRI Y. B. CHAVAN : No party can be banned. What can be done is, we can make use of the legal provisions in hand and try to proceed against certain acts which are illegal and violent. That is being done.

MR. SPEAKER : Papers to be laid.

SHRI S. M. BANERJEE (Kanpur) : We want a statement on the accident in which six people have died.

(Interruption.)

12.48. hrs.

PAPERS LAID ON THE TABLE

APPRENTICESHIP (AMENDMENT) RULES, 1970

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR, EMPLOYMENT AND REHABILITATION (SHRI S. C. JAMIR) :

I beg to lay on the Table a copy of the Apprenticeship (Amendment) Rules, 1970 (Hindi and English versions) published in Notification No. G.S.R. 469 in Gazette of India dated the 21st March, 1970, under subsection (3) of section 37 of the Apprentices Act, 1961. [Placed in Library. See No. LT 3136/70.]

PAPERS RE. PROTECTION OF CONDITIONS OF SERVICE OF INDIAN CIVIL SERVICES OFFICERS

THE MINISTER OF HOME AFFAIRS (SHRI Y. B. CHAVAN) : I beg to lay on the Table, in pursuance of an assurance given on the 3rd April, 1970 in answer to a supplementary on Short Notice Question No. 12 a statement regarding the protection of conditions of service of the Indian Civil Service Officers and the agreements